

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2599
TO BE ANSWERED ON THE 4TH AUGUST, 2026

SINGLE UNIFIED LICENCES IN APMCs

2599. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has issued any orders, circulars, guidelines or policy directives regarding grant and operation of Single Unified Licences for traders and commission agents in Agricultural Produce Market Committees (APMCs) across the country, if so, the details thereof, State/UT-wise;
- (b) the details of States and Union Territories that have adopted or implemented the Single Unified Licence system;
- (c) the details of MoUs, agreements or arrangements entered into among State Governments, APMCs or marketing boards for facilitating inter-State trading under such system;
- (d) the number of Single Unified Licences issued during the last five years, year-wise and State/UT-wise;
- (e) the value of inter-State agricultural trade conducted by licence holders during the last five years, State/UT-wise and year-wise; and
- (f) whether the Government has taken any measures to evaluate the effectiveness of the system and the outcomes, if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) & (b): Agricultural marketing is a State subject. The State Governments undertake developmental policy measures for Agricultural Produce Market Committees (APMCs) in accordance with their respective Acts and Rules. The Government of India supplements the efforts of the States through appropriate policy initiatives, budgetary support and schemes/programmes. 26 States/UT (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal) have the provision of single unified license in their respective APMC Acts.

(c): No State has entered into Memorandum of Understanding (MoU) or agreements with other State Agricultural Marketing Departments/Boards to facilitate inter-state trade on the basis of Single Unified License system. State APMC Act of Chhattisgarh enables inter-state trade even without MoU, through National Agriculture Market (e-NAM). Similarly, Jammu & Kashmir, Bihar and Jharkhand support inter-state bids on e-NAM.

(d): The licenses are issued/ renewed by the respective APMCs at local level. Information of the Single Unified Licences issued is not maintained centrally.

(e) & (f): Value of inter-State agricultural trade conducted by license holders is not maintained centrally. State/UT-wise inter-State agricultural trade through National Agriculture Market (e-NAM) during the last five years is placed at Annexure. No specific evaluation of the effectiveness of Unified Licensing System has been undertaken by the Government.

Annexure

State/UT-wise value of inter state trade through e-NAM during last 5 years

(Rs. in lakh)

Sr. No.	States/UT	2021-22	2022-23	2023-24	2024-25	2025-26
		Trade value	Trade value	Trade value	Trade value	Trade value
1	Andhra Pradesh	-	-	-	316.69	33.97
2	Assam	-	-	0.02	-	-
3	Bihar	-	-	2.00	-	59.74
4	Chhattisgarh	-	0.09	-	-	339.85
5	Haryana	-	1.09	44.37	100.05	4.01
6	Jammu and Kashmir	-	123.77	151.98	35.78	27.95
7	Jharkhand	-	0.39	0.77	0.60	-
8	Madhya Pradesh	-	0.45	-	-	1.42
9	Maharashtra	-	70.46	3069.93	25.64	19.23
10	Puducherry	0.50	73.34	27.66	98.83	34.00
11	Punjab	-	2.06	-	-	-
12	Rajasthan	-	0.70	-	-	7.30
13	Tamil Nadu	2.20	89.39	720.12	1294.11	895.63
14	Telangana	-	-	13.17	-	-
15	Uttar Pradesh	-	11.71	212.62	226.15	3.16
16	Uttarakhand	-	0.62	7.13	7.28	2.36
	Total	2.70	374.07	4249.77	2105.13	1428.62
